

**IN THE COURT OF DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE  
(PC-ACT) CBI, ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC NO. 19/2020**

**ECIR/HQ/19/2017  
DATED 04.12.2017  
U/S 3, 4 PMLA, 2002**

**DEEPAK TALWAR ETC.**

**.....PETITIONER**

**VS.**

**DIRECTORATE OF ENFORCEMENT**

**.....RESPONDENT**

**ORDER ON APPLICATION OF LISTING OF REGULAR BAIL APPLICATION**

07.04.2020

Application for listing taken up for consideration. It is a matter of record that the applicant already moved an application for regular bail earlier, but he requested to the court concerned to treat it as an application for interim bail on medical ground.

Now applicant wants to be heard on merit for regular bail. Although applicant could very well have pressed his regular bail application itself on 26.03.2020 before the concerned Ld. Special Judge PC Act (CBI) but he opted not to do so.

Hardly 12 days later he has again come up with an application for listing as an extremely urgent matter. Although, in view of his own option as exercised, by not pressing for a regular bail, on his original u/s 439 Cr.P.C., already listed before Ld. Special Judge, PC Act, CBI on 26.03.2020, and opting to make submission only on medical ground, for a interim bail, indicates against any idea of 'Extreme Urgency' or even 'Urgency' for that matter, however still, keeping in view of the interest of justice, one opportunity may afforded to the applicant to be heard on merit.

Let the bail application be listed as a regular bail application, to be heard and disposed of, by the concerned court of Sh. Chandra Shekhar, Special Judge, PC Act (CBI) today itself through Video Conferencing for 2.00 pm.

Application for listing of regular bail application on an urgent basis is hereby disposed of.

Ld. Special Judge and all concerned parties and the concerned branches be informed accordingly.

Sd/-

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC-Act) (CBI), Rouse Avenue District Court,  
New Delhi/07.04.2020.